

ITEM NO.60

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 18-08-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

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UPON hearing the counsel, the Court made the following
O R D E R

Learned Court Receiver shall file a comprehensive note with regard to the past history of the case and also the present status.

Copy of the said note shall be furnished to the learned counsel appearing for the home-buyers and the authorities to enable them to file their supplementary notes/responses, if any.

We are informed that the learned Court Receiver furnished a note to the other side today. Learned counsel appearing for the home-buyers and the authorities concerned seek some time to respond thereto.

Re-list the matter on 22.09.2025 at 02.00 p.m.

I.A. No. 204564/2024 and 204482/2024

Learned counsel appearing for the applicant in I.A. No. 204564/2025 shall furnish a copy of the application to the learned counsel appearing for the New Okhla Industrial Development Authority (NOIDA).

Learned standing/designated counsel for NOIDA shall get instructions as to the prayer made in I.A. No. 204564/2025.

I.A. No. 103728/2025

A copy of I.A. No. 103728/2025 shall be furnished by the learned counsel for the applicant therein to the learned Court Receiver, who may examine the prayer(s) made therein and report on the next date of hearing.

I.A. Nos. 115666/2025, 115667/2025, 115668/2025, 115669/2025 and 115670/2025

The applicant, who appears as a party-in-person, seeks reservation for physically disabled persons in the course of allotment of flats in the *Amrapali projects* which are being constructed by the NBCC. This issue is completely beyond the purview of the order passed by this Court in 2019, which is presently the subject matter under consideration before us.

It is appropriate that the applicant approaches the High Court in the first instance to seek redressal of his grievance, if it is legally permissible.

We dispose of the aforestated applications, leaving it open to the applicant to approach the jurisdictional High Court.

We may, however, clarify that we have not made any comment on the maintainability of the writ petition proposed to be filed or the validity of the prayers sought to be advanced by the applicant therein.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)